

**HIGH COURT OF SIKKIM**  
Record of proceedings

**W.P. (C) No.53 of 2022**

SMT. TIKA MAYA CHETTRI

..... PETITIONER

VERSUS

STATE ELECTION COMMISSION OF SIKKIM  
& ORS.

..... RESPONDENTS

Date: 02.12.2022

CORAM :

**HON'BLE MR. JUSTICE BHASKAR RAJ PRADHAN, J.**

For Petitioner : Mr. Karma Thinlay, Senior Advocate  
with Mr. Yashir N. Tamang, Advocate.

For Respondent : Dr. Doma T. Bhutia, Additional  
Nos. 1 & 2. Advocate General.  
Mr. S.K. Chettri, Government  
Advocate.

For Respondent : None.  
No.3.

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Mr. Karma Thinlay Namgyal, learned Senior Counsel appearing for the petitioner having argued the matter for sometime, in the light of the bar under Article 243-O of the Constitution of India desires to withdraw the writ petition to avail of the alternative remedy measures. He is permitted to do so. The Writ Petition (C) No.53 of 2022 stands withdrawn.

**Judge**